

CCP 79/89  
in D.A 400/87

16

Shri Charanjit Singh Dhillon

....

Applicant

Vs.

Union of India & Others.

....

Respondents

9.5.1989.

Present:- None.

List on 29th May, 1989.

*B.C. Mathur*  
( B.C. MATHUR )

Vice Chairman

*A.B.*  
( AMITAV BANERJI )  
Chairman

9.5.89.

29.5.89.

Present: Applicant in person.

Heard the applicant. This CCP appears to be misconceived.

D.A. 400/87 is still to be decided. There is an interim order directing the respondents that one post of Assistant Director shall be kept vacant so that it may be made available to the applicant in the event of his success. The cause of action will only arise after D.A is decided in favour of the applicant and it is found that the respondents have not kept one post of Asstt. Director vacant. That stage has not yet come.

CCP is disposed of accordingly.

*B.N. Jayasinha*  
( B.N. JAYASINHA )

VICE CHAIRMAN

*A.B.*  
( AMITAV BANERJI )  
Chairman